

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No. 317/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th July, 2017, 10.30 A.M

Name of the Company		Sunil Beriwal -Vs- Satyalaxmi Tradelink Pvt Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

1. VIKASH SINGH

Operational
creditor

Singh

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

As per law laid down by the Hon'ble NCLAT in the case of **Innovative Industries Ltd. -versus- ICICI Bank** opportunity of hearing should be given to the Corporate Debtor.

In the light of the above, Registry is directed to issue notice on the corporate debtor, which is to be handed over to the operational creditor to serve on the corporate debtor by hand and the operational creditor is directed to file affidavit of service within 3 days.

List the matter on 03/08/2017 for hearing on admission.


(Vijai Pratap Singh)
Member (J)